

GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT

ORDERS BY THE GOVERNOR  
NOTIFICATION

Dated Shillong, the 26th October, 2004

No.LJ(B).8/98/244 - In exercise of the powers conferred by Section 28 of the Legal Services Authorities Act, 1987 (No.39 of 1987) as amended, the Government of the State of Meghalaya, in consultation with the Chief Justice of the Gauhati High Court, hereby makes the following rules to amend the Meghalaya State Legal Services Authority Rules 1998, namely, -

1. Short title and commencement. - (1) These rules may be called the Meghalaya State Legal Services Authority (Amendment) Rules, 2004.

(2) They shall come into force on the date of their notifications in the Official Gazette.

2. Amendment of rule 12. - In rule 12 of the Principal Rules, for the words "rupees fifteen thousand", the words "twenty five thousand" shall be substituted.


  
( E. WARJRI )

Secretary to the Govt. of Meghalaya,  
Law (B) Department.

Memo.No.LJ(B).8/98/244-A, Dated Shillong, the 26th October, 2004  
Copy to :-

1. The Director of Printing & Stationery, Govt. of Meghalaya Shillong with request to kindly publish in the next issue of Gazette of Meghalaya and to furnish with 100 extra copies of the same to this Department.
2. The Registrar General, Gauhati High Court, Gauhati.
3. The Registrar, Gauhati High Court, Shillong Bench, Shillong.
4. The Deputy Secretary, N.A.L.S.A., New Delhi.
5. The Member Secretary, Meghalaya State Legal Services Authority.
6. Law (A) Department,
7. Guard File.

By order etc...,

  
Secretary to the Govt. of Meghalaya,  
Law (B) Department.

GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT

NOTIFICATION

Dated Shillong, the 10<sup>th</sup> December, 2007.

*No.LJ (B).8/98/262* – In exercise of the powers conferred by Section 28 of the Legal Services Authorities Act 1987 (No.39 of 1987) as amended, the Government of the State of Meghalaya, in consultation with the Chief Justice of the Gauhati High Court, hereby makes the following rules further to amend the Meghalaya State Legal Services Authority (Amendment) Rules, 2004, namely, -

1. **Short title and commencement.** – (1) These rules may be called the Meghalaya State Legal Services Authority (Amendment) Rules 2006.

(2) They shall come into force on the date of their notifications in the Official Gazette.

2. Amendment of rule 12. – In rule 12 of the Meghalaya State Legal Services Authority (Amendment) Rules 2004, for the words “rupees twenty five thousand”, the words “rupees fifty thousand” shall be substituted.



( S. Dykes )

Secretary to the Govt. of Meghalaya,  
Law (B) Department.

*Memo.No.LJ (B).8/98/262-A,*

Copy to: -

*Dated Shillong, the 10<sup>th</sup> December, 2007.*

1. The Director of Printing & Stationeries, Govt. of Meghalaya Shillong with request to kindly publish in next issue of Gazette of Meghalaya and to furnish with 100 extra copies of the same to this Department.
2. The Registrar General, Guwahati High Court, Gauhati. This has reference to his letter No.HC.XI-03/96(Pt)/5434/RC dt. 31<sup>st</sup> October, 2006.
3. The Registrar, Gauhati High Court, Shillong Bench, Shillong.
4. The Deputy Secretary, National Legal Services Authority, New Delhi.
- ✓ 5. The Member Secretary, Meghalaya State Legal Services Authority.
6. Law (A) Department.
7. Guard File.

*By order etc...,*



Joint Secretary to the Govt. of Meghalaya,  
Law (B) Department.



**GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT**

**NOTIFICATION**

Dated Shillong, the 28<sup>th</sup> March, 2011.

**No.LJ (B).8/98/285** – In exercise of the powers conferred by Section 28 of the Legal Services Authorities Act, 1987 (No.39 of 1987) as amended, the Government of the State of Meghalaya, in consultation with the Chief Justice of the Gauhati High Court, hereby makes the following rules further to amend the Meghalaya State Legal Services Authority (Amendment) Rules, 1998, namely, -

1. **Short title and commencement.** – (1) These rules may be called the Meghalaya State Legal Services Authority (Amendment) Rules 2011.

(2) They shall come into force on the date of their notifications in the Official Gazette.

2. **Amendment of rule 12.** – In rule 12 of the Meghalaya State Legal Services Authority Rules, 1998, as amended, for the words “rupees fifty thousand”, the words “rupees One lakh” shall be substituted.



( C.D. Kynjing )

Principal Secretary to the Govt. of Meghalaya,  
Law Department.

**Memo.No.LJ (B).8/98/285-A,**

**Dated Shillong, the 28<sup>th</sup> March, 2011.**

Copy to: -

1. The Director of Printing & Stationeries, Govt. of Meghalaya Shillong with request to kindly publish in next issue of Gazette of Meghalaya and to furnish with 100 extra copies of the same to this Department.
2. The Registrar, Gauhati High Court, Shillong Bench. This has reference to his letter No.HC(SB)11/16/2007/4184 dt.27.10.2010.
3. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
4. Law (A) Department.
5. Guard File.

**By order etc...,**



Secretary to the Govt. of Meghalaya,  
Law Department.

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**GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT**

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**NOTIFICATION**

Dated Shillong, the 11<sup>th</sup> April, 2013.

**No.LJ(B).8/98/288** – In exercise of the powers conferred by section 28 of the Legal Services Authorities Act, 1987 (Act No. 39 of 1987), the Governor of Meghalaya, hereby makes the following rules further to amend the Meghalaya State Legal Services Authority Rules, 1998, namely, -

1. **Short title and commencement.** – (1) These rules may be called the Meghalaya State Legal Services Authority (Amendment) Rules, 2013.

(2) They shall come into force from the date of notification in the Official Gazette.

2. **Amendment of the preamble and Rule 2.** – In the Meghalaya State Legal Services Authority Rules, 1998 –

- (i) in the preamble, for the words “Gauhati High Court” the words “High Court of Meghalaya” shall be substituted;
- (ii) in rule 2, in sub-rule (1), in clause (b), for the words “Gauhati High Court” the words “High Court of Meghalaya” shall be substituted.



( **L.M. Sangma** )

Secretary to the Govt. of Meghalaya,  
Law Department.

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**Memo.No.LJ(B).8/98/288-A,**

**Dated Shillong the 11<sup>th</sup> April, 2013.**

Copy to : -

1. The Director of Printing & Stationery, Meghalaya, Shillong with a request to kindly publish in the next issue of Gazette of Meghalaya and to furnish with extra 100 copies of the same to this Department.
2. The Registrar, High Court of Meghalaya, Shillong.
3. The Member Secretary, Meghalaya State Legal Services Authority.
4. Law (A) Department.
5. Guard File.

**By order etc...,**



Secretary to the Govt. of Meghalaya,  
Law Department.

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GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT

NOTIFICATION


Dated Shillong, the 3<sup>rd</sup> December, 2015.

No. LJ (B) 8/98/303, - In exercise of the powers conferred by Section 28 of the Legal Services Authority Act, 1987 (Act No. 39 of 1987) the Governor of Meghalaya in consultation with the High Court of Meghalaya hereby makes the following rules further to amend the Meghalaya State Legal Services Authority Rules, 1998, namely, -

1. Short title and commencement. - (1) These rules may be called the Meghalaya State Legal Services Authority (Amendment) Rules, 2015.

(2) They shall come into force on the date of notification in the Official Gazette.

2. Amendment of rule 3. - In rule 3 of the Meghalaya State Legal Services Authority Rules, 1998, in sub-rule (3), for the words "three other members from amongst persons, of whom at least one is a woman," appearing therein, the words "five other members from amongst persons, of whom at least two should be women" shall be inserted.

  
(L.M. Sangma)

Special Secretary to the Govt. of Meghalaya,  
Law Department.


Memo. No. LJ (B) 8/98/303 -A,

Dated Shillong, the 3<sup>rd</sup> December, 2015.

Copy forwarded to : -

1. The Director of Printing & Stationeries, Govt. of Meghalaya, Shillong with a request to kindly publish in next issue of Gazette of Meghalaya and to furnish with 100 extra copies of the same to this Department.
2. The Registrar General, High Court of Meghalaya, Shillong.
3. The Member Secretary, Meghalaya State Legal Services Authority, Shillong with reference to his letter No. MSLSA/LAC/34/99/43, dated 11<sup>th</sup> August, 2015
4. Cabinet Affairs Department with reference to I/D No 78/2015, dt 18.11.2015.
5. Law (A) Department.
6. Guard File.

By order etc.,

  
Special Secretary to the Govt. of Meghalaya,  
Law Department